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GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

New Delhi, the

October, 1985.

NOTIFICATION INCOME_TAX

(F. No. 398/35/85-IT(B): In pursuance of subclause (iii) of clause ('4) of Section 2 of the Income-tax Act, 1761 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No. 6310 (F. No. 398/29/8 -IT(B) dated the 15.7.85, ex-post-facto authoris-ation of the Central Government hereby authorises Shri Jiswachh Mahto, being a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

This Notification came into force with effect from 9.8.85 when Shri Jiswachh Mahto took over charge as Tax Recovery Officer.

> (B.E. Alexander) Under Secretary to the Govt. of India.

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Dil & Natural Gas Commission Act, 1959 (43 of 1959) for the purpose of rendering works technical or other services in relation to its operations at various places in India or in relation to its offshore operations in accordance with the agreement between Oil & Natural Gas Commission and such non-resident companies/ concerns.

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(R. K. TEWARI)
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